FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Notice is hereby given that the National Company Law Tribunal has ordered the

FOR THE ATTENTION OF THE CREDITORS OF [DEVASHRAY PAPERS (INDIA) LLP] ELEVANT PARTICULARS		
1.	Name of corporate debtor	Devashray Papers (India) LLP
2.	Date of incorporation of corporate debtor	24 Sept, 2018
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAN-3319
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered office:** Survey No 1106 Makva Vijaypura Nr Express Highway Vill Makva Taluka Mehemdabad, Kheda Gujarat, 387411
6.	Insolvency commencement date in respect of corporate debtor	30.10.2025
7.	Estimated date of closure of insolvency resolution process	28.04.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vinod Tarachand Agrawal, Reg No. –IBBI/IPA-001/IP-P00641/2017-2018/11090
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Office no. 204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad - 380 006 Gujarat, India ca.vinod@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office no. 204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad - 380 006 Gujarat, India cirp.devashraypapers@gmail.com
11.	Last date for submission of claims	13.11.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

commencement of a corporate insolvency resolution process of the Devashray Papers (India) LLP on 30.10.2025.

The creditors of Devashray Papers (India) LLP, are hereby called upon to submit their claims with proof on or before 13.11.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name of IRP : Vinod Tarachand Agrawal
IBBI Reg. No.: IBBI/IPA-001/IP-P00641/2017-18/11090
AFA Validity: 31.12.2025

Date: 3rd November 2025
Place: Ahmedabad

Vinod Tarachand Agrawal
Regn. No.
IBBI/IPA-001/IP-P00641/2017-18/11090
Insolvency Professional

Your credit is easier to steal than your money

TRUTH BE TOLD

HARSH ROONGTA

"I just received a message about a loan being sanctioned to me by a private bank. I never applied for any loan." That's how our client, Abhishek Ghate, began our call. His credit report showed that the bank had accessed his record and approved a loan in his name. The issue began with what he thought was a simple 'Buy now, pay later' limit check on a shopping site. The consent screen didn't show that it was a loan application. The OTP (one-time password) he entered turned out to be an Aadhaar e-sign for a loan agreement. Luckily, the loan was not disbursed. Abhishek got it cancelled and learned a hard lesson.

To understand what Abhishek faced, it helps to know how online lending works. Every lender reports their clients' repayment history for all loans and credit cards to the four credit bureaus — often called Cibil after the first and largest of them. These bureaus maintain each borrower's repayment record across lenders. When a lender gets a new application, it 'enquires' about the borrower's history. If the data fits its norms, the loan is approved instantly. Since everything — application, verification, approval, signature and disbursal — now happens online, it takes only seconds. This kind of digital lending has boomed, fuelled by private equity money.

Author and podcast host Anupam Gupta discovered that someone had taken a small loan in his name. His strong credit history helped the loan sail through, and ₹20,000 was disbursed to a fraudster's UPI ID. His post on X went viral, forcing the lender to apologise, cancel the loan, and fix his record. My colleague Mukul Agarwal was similarly defrauded at the same lender but is still fighting to erase the fake loan from his report. Many such stories appear online, and most victims are ordinary borrowers without visibility or influence. They sometimes pay up to avoid an impact on their credit scores.

Lenders are allowed to access a person's credit report only when that person applies for a loan. But in the rush to approve quickly, they often skip proper identity checks, letting identity thieves slip in. Creditworthiness is like money in a bank—but without safeguards. A phone number and email are often enough for a fraudster to trick a lender into pulling your report and disbursing a loan. Unlike a debit from your bank account, a credit-report pull needs no verified consent and triggers no instant alert. Some lenders even release funds without proper documentation. Weak consent, no alerts, and hurried disbursals make the system ripe for fraud. The fix lies in three safeguards: verified informed consent before any credit-report access, instant SMS or email alerts (which must be free), and release of funds only after proper e-signing and independent ID verification.

Other countries have already implemented these measures. Unlike in India, where the four credit bureaus work in isolation, borrowers in the US can get a single consolidated report covering Experian, TransUnion and Equifax. Many nations also allow a 'credit lock' that lets consumers block access to their reports for new lending unless they unlock them — just like Indian bank cards can be switched on or off. Most of these protections are legally mandated, either free or capped at fixed rates, and apply across all bureaus.

Truth be told, people like Anupam are privileged. Their cases get resolved because they have visibility and the will to fight. But such cases would drop sharply if the three safeguards described above were in place. The irony is that India already has a proven framework for informed, auditable consent — the Account Aggregator system — yet it has not been extended to credit reports. That gap must close soon.

Ultimately, the countless KYC (know your customer) checks Indians go through should have real value. Money moving through the banking system must be traceable to its final recipient and recoverable quickly. Otherwise, all those repeated KYCs are just harassment without benefit.

The writer heads Fee-Only Investment Advisors LLP, a Sebi-registered investment advisor; X: @harshroongta

PASSIVE FOLIO ADDITIONS SURPASS ACTIVE

Use passive funds to build stable, diversified, long-term core portfolio

Avoid need to chop and change funds due to underperformance; supplement with active funds in satellite portion

HIMALI PATEL

For the first time in September 2025, net new folio additions in passive mutual fund schemes surpassed those in active equity schemes. Passive schemes — spanning index funds, exchange-traded funds (ETFs) and fund-of-funds (FoFs) — added 2.1 million accounts, compared with 1.4 million new accounts in active equity funds.

Key drivers: Precious metal ETFs

Precious-metal ETFs were the main catalyst. "Passive schemes added a record number of folios in September, driven by gold and silver ETFs," says Siddharth Srivastava, head – ETF product & fund manager, Mirae Asset Investment Managers (India).

Gold and silver funds, which have returned 56-69 per cent year-to-date (YTD), attracted strong interest. "Returns of precious metals led to momentum chasing and created FOMO (fear of missing out) among investors, driving inflows," says Satish Dondapati, ETF fund manager, Kotak Mutual Fund.

"Global wars and the tariff crisis highlighted the importance of gold as a safe haven, creating strong demand from central banks. Silver benefited from a global demand-supply gap and industrial use," says Vikash Wadekar, head – passive business, Axis Asset Management Company.

Long-term picks

Passive funds appeal to investors seeking to avoid the risk of underperformance by the fund manager and minimise the need for frequent chopping and changing of funds. "Investors recognise their structural strengths: consistency, transparency, and diversification," says Chintan Haria, principal – investment strategy, ICICI Prudential Mutual Fund.

Dondapati adds that lower cost allows more of the investment to stay invested and compound.

Forgo market-beating returns

Passive funds cannot generate alpha as they only mirror the index. The lack of fund manager discretion means they cannot avoid certain risks. "They cannot avoid overvalued or risky segments," says Aparna Shanker, chief investment officer – equity, The Wealth Company Mutual Fund.

Market-cap-weighted indices can become dominated by a few large companies, increasing concentration risk. Shanker adds that passive funds also miss opportunities in emerging sectors that are yet to gain significant weight in the index. Tracking error can exacerbate underperformance. Srivastava highlights that exotic products may add additional layers of risk. ETF investors must also monitor liquidity and spreads.

Role in core and satellite portfolio

With the passive universe expanding, these funds can be used in both core and satellite allocations. "Asset allocation becomes easier, given the availability of a wide selection of passive schemes: equity, debt, thematic and smart-beta strategies," says Haria.

"Passive funds tracking broad-based, market-cap-weighted indices (e.g., Nifty 50, Midcap 150, Nifty 500) can anchor the core by offering stable, low-cost, benchmark-like returns. Thematic, sectoral, smart-beta and commodity passive funds (e.g., gold or silver ETFs) can be used in the satellite to capture cyclical opportunities or express conviction-based views," says Srivastava. According to Wadekar, investors with a trading mindset may prefer passive funds in the satellite or short-term trading segment.

Views differ on the appropriate market-cap segments for passive investing. "Passive exposure can be considered in large-caps, where markets are relatively efficient and information is well-priced. Mid- and small-cap segments offer inefficiencies where active management continues to add significant value," says Shanker.

Wadekar supports passive exposure across all segments, arguing that after Sebi's fund categorisation, beating indices has become more challenging for active funds in every segment due to growing market efficiency.

Smart-beta funds: Weigh pros and cons

Smart-beta funds track indices that select and weight stocks based on factors like value, quality, momentum, low volatility, alpha, and dividends. "They use rule-based or factor-based strategies to get an edge over purely market-cap-weighted indices," says Aditya Agarwal, co-founder, Wealthy.

"Rules-based processes reduce manager discretion and behavioural risk," says Chirag Doshi, chief investment officer of fixed income assets, LGT Wealth India. Their costs, however, are higher than those of market-cap-weighted indices. Doshi adds that factor strategies may underperform when the chosen style falls out of favour.

"Their risk-adjusted performance has been modest, with higher volatility. They tend to be less efficient compared to active diversified equity funds," says Feroze Azeez, joint chief executive officer, Anand Rathi Wealth. Azeez adds that the category is still new, with limited experience available across market cycles to assess long-term reliability. Agarwal considers smart-beta funds better suited to the satellite portion of a portfolio.

The writer is a Mumbai-based independent financial journalist

Key criteria for selection

Index fund
- Assess the underlying index — its purpose, composition and suitability for your goals and risk appetite
- Compare funds based on AUM (higher AUM generally provides better scale, liquidity and lower tracking error)
- Focus on net return after all costs, not just the headline expense ratio and tracking error
- Go for fund house with execution strength

ETFs (additional criteria)
- Assess liquidity through trading volumes and bid–ask spreads
- Assess liquidity of underlying securities in bond ETFs

When industry giants speak, everyone listens.

In-depth **Q&As** with market mavens — *every Monday* in Business Standard.

To book your copy, SMS **reachbs** to **57575** or email **order@bsmail.in**

Business Standard
Insight Out

nuvama
Nuvama Wealth and Investment Limited

Corporate Identity Number: U65100MH2008PLC425999
Regd. Off: 801-804, Wing-A, Building No. 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai 400051.
Tel: 022 6620 3030 | Website: www.nuvamawealth.com

Financial Results for the quarter and half year ended September 30, 2025

(₹ in Million, except per share data)

	Particulars	Quarter Ended			Half Year Ended		Year Ended
		September 30, 2025 (Unaudited)	June 30, 2025 (Unaudited)	September 30, 2024 (Unaudited)	September 30, 2025 (Unaudited)	September 30, 2024 (Unaudited)	March 31, 2025 (Audited)
1	Total income from operations	5,160.14	4,523.18	4,125.13	9,683.32	7,926.37	16,836.97
2	Net Profit for the period (before Tax, Exceptional and / or Extraordinary items)	896.08	878.08	475.78	1,774.16	1,043.88	2,555.49
3	Net Profit for the period before Tax (after Exceptional and / or Extraordinary items)	896.08	878.08	475.78	1,774.16	1,043.88	2,555.49
4	Net Profit for the period after Tax (after Exceptional and / or Extraordinary items)	667.54	654.15	353.43	1,321.69	776.03	1,903.84
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	656.25	649.62	353.76	1,305.87	771.75	1,885.29
6	Paid-up equity share capital (Face Value of ₹ 10/- Per Share)	4,304.54	4,304.54	4,304.54	4,304.54	4,304.54	4,304.54
7	Reserves (excluding Revaluation Reserves)	4,887.63	4,231.04	3,454.71	4,887.63	3,454.71	4,139.82
8	Securities premium account	599.70	599.70	599.70	599.70	599.70	599.70
9	Net worth[1]	9,192.17	8,535.58	7,759.25	9,192.17	7,759.25	8,444.36
10	Paid-up Debt Capital / Outstanding Debt	36,232.48	31,866.29	31,959.34	36,232.48	31,959.34	28,547.01
11	Outstanding Redeemable Preference Shares	NA	NA	NA	NA	NA	NA
12	Debt Equity Ratio[2]	3.94	3.73	4.12	3.94	4.12	3.38
13	Earnings Per Share (₹) (Face Value of ₹ 10/- each)						
	- Basic (Refer note 5)	1.55	1.52	0.82	3.07	1.80	4.42
	- Diluted (Refer note 5)	1.55	1.52	0.82	3.07	1.80	4.42
14	Capital Redemption Reserve	NA	NA	NA	NA	NA	NA
15	Debenture Redemption Reserve	90.94	90.94	132.93	90.94	132.93	90.94
16	Debt Service Coverage Ratio (DSCR)[3]	0.05	0.05	0.04	0.09	0.07	0.17
17	Interest Service Coverage Ratio (ISCR)[4]	2.07	2.31	1.62	2.18	1.74	1.87

[1] Net worth = Equity share capital + Other Equity
[2] Debt-equity Ratio = Total Debt (Debt securities + Borrowings (other than debt securities)) / Net worth
[3] Debt Service Coverage Ratio = (Profit before tax and Finance cost excluding IND AS 116 impact) / (Finance cost excluding IND AS 116 impact + Total Debt)
[4] Interest Service Coverage Ratio = (Profit before tax and Finance cost excluding IND AS 116 impact) / (Finance cost excluding IND AS 116 impact)

Notes:
1. The above is an extract of the detailed format of the quarter and half year ended September 30, 2025 financial results filed with the Stock Exchange in accordance with Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended (the 'Listing Regulations, 2015') and the Indian Accounting Standards specified under section 133 of the Companies Act, 2013 read with the Companies (Indian Accounting Standards) Rules, 2015 as amended and the relevant provision of the ompanies Act, 2013, as applicable. The full format of the financial results are available on the website of the Stock exchange (www.bseindia.com) and the Company's website (www.nuvamawealth.com).
2. For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to the Stock Exchange (BSE) and on the Company's Website and can be accessed on the URL (www.nuvamawealth.com).
3. The above financial results of the Company are reviewed and recommended by the Audit Committee and have been approved by the Board of Directors at their respective meetings held on October 31, 2025.
4. The above financial results of the Company for the quarter and half year September 30, 2025 have been subjected to limited review by the Statutory Auditors of the Company and the auditors have issued an unmodified review report.
5. Earnings per share for the quarters and half years ended are not annualised.
6. Previous periods/ year figures have been regrouped/ re-classified wherever necessary in line with the financial results for the quarter and half year ended September 30, 2025. The impact, if any, are not material to the financial results.

For and on behalf of the Board of Directors
Sd/-
Rahul Jain
Managing Director & Chief Executive Officer
DIN : 00387505

Mumbai, October 31, 2025

यूको बैंक UCO BANK
Honours Your Trust
(A Govt. of India Undertaking)

Head Office – II,
DIT- Procurement & Infrastructure
3 & 4, DD Block, Sector – 1, Salt Lake
Kolkata–700064

NOTICE INVITING TENDER

UCO Bank Invites tender for the following item:
1. AMC of Branch Network Devices.
For more details, please refer to **https://www.uco.bank.in** and **https://gem.gov.in**

(Deputy General Manager)
DIT- Procurement & Infrastructure

Date: 03.11.2025

PUBLIC NOTICE

CREDIT SUISSE SECURITIES (INDIA) PRIVATE LIMITED

Regd. Office: 9th Floor, Ceejay House, Plot F, Shivsagar Estate, Dr. Annie Besant Road, Worli, Mumbai - 400018, India
Tel No.: +91-22-6777 3777, **E-mail:** ol-indiapbcompliance@ubs.com
Website: https://www.ubs.com/global/en/collections/credit-suisse/wealthmanagement/in/private-banking/regulatory-isclosures.html

Notice is hereby given to the public at large by Credit Suisse Securities (India) Private Limited (**"CS Securities"**), registered with the Securities and Exchange Board of India (**"SEBI"**) as a portfolio manager (**"PMS"**) in terms of certificate of registration dated April 01, 2024, bearing reference no. INP000002478, and as a stock broker (**"SB"**) in terms of certificate of registration dated November 7, 2024, bearing reference no. INZ000248233. CS Securities is also registered as a trading member with the National Stock Exchange of India Limited (Membership ID: 09706) and BSE Limited (Membership ID: 497) (collectively, **"Stock Exchanges"**) and clearing member with NSE Clearing Limited (Membership Code: 09706) and Indian Clearing Corporation Limited (Membership Code: 0497) (collectively, **"Clearing Corporations"**)

CS Securities has transferred its portfolio management and stock broking business to another wealth and asset management group, pursuant to obtaining the requisite regulatory approvals for such transfers. The details of the business transfer have been intimated to the respective clients of CS Securities in line with the applicable framework.

In light of the above, CS Securities will be submitting applications for surrender of the aforesaid PMS and SB registrations held in its name with SEBI and the respective trading and clearing memberships held with the concerned Stock Exchanges and Clearing Corporations.

Any communication / grievance in this regard shall be sent to registered office address at 9th Floor, Ceejay House, Plot F, Shivsagar Estate, Dr. Annie Besant Road, Worli, Mumbai - 400018, India within a period of 30 days from the date hereof i.e., by December 2, 2025.

For **Credit Suisse Securities (India) Private Limited**
Sd/-
Authorised Signatory

Date: 03/11/2025
Place: Mumbai

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF [DEVASHRAY PAPERS (INDIA) LLP]

	RELEVANT PARTICULARS	
1	Name of corporate debtor	Devashray Papers (India) LLP
2	Date of incorporation of corporate debtor	24 Sept, 2018
3	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAN-3319
5	Address of the registered office and principal office (if any) of corporate debtor	**Registered office :** Survey No. 1106, Makva Vijaypura, Nr. Express Highway, Vill Makva, Taluka Mehemdabad, Kheda Gujarat - 387411
6	Insolvency commencement date in respect of corporate debtor	30.10.2025
7	Estimated date of closure of insolvency resolution process	28.04.2026
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vinod Tarachand Agrawal, Reg No.: IBBI/IPA-001/IP-P00641/2017-2018/11090
9	Address and e-mail of the interim resolution professional, as registered with the Board	Office No. 204, Wall Street-1, Nr. Gujarat College, Ellisbridge, Ahmedabad-380006. Gujarat, India ca.vinod@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 204, Wall Street-1, Nr. Gujarat College, Ellisbridge, Ahmedabad-380006. Gujarat, India cirp.devashraypapers@gmail.com
11	Last date for submission of claims	13.11.2025
12	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link : www.ibbi.gov.in/home/downloads Physical Address : Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Devashray Papers (India) LLP on 30.10.2025.**
The creditors of **Devashray Papers (India) LLP**, are hereby called upon to submit their claims with proof on or before **13.11.2025** to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Name of IRP : Vinod Tarachand Agrawal
IBBI Reg. No.: IBBI/IPA-001/IP-P00641/2017-18/11090
AFA Validity: 31.12.2025

Date : 3rd November 2025
Place : Ahmedabad

SUNDARAM MUTUAL — Sundaram Finance Group —

Notice-Cum-Addendum to the Scheme Information Document (SID) and Key Information Memorandum (KIM) of Schemes of Sundaram Mutual Fund ('Fund')

Change in the address of Customer Care Centers:
Investors / Unit holders are advised to take note of the change in address of the Customer Care Centers of KFIN Technologies Limited as stated below, which is an official point of acceptance of transactions for the Schemes of Sundaram Mutual Fund:

Branch	Existing Address	New Address	Effective Date
Jhansi	KFin Technologies Limited 1st Floor Puja Tower, 48 Chambers Elite Crossing, Jhansi-284001, Uttar Pradesh India Telephone: 0510-4010410	KFin Technologies Limited 1st Floor, Basera Arcade, Opp. Major Dhyanchand Stadium, BKT Chitra Road, Civil Lines, Jhansi – 284001, Uttar Pradesh India Telephone: 0510-4010410	03-Nov-2025
Ajmer	KFin Technologies Limited Shop No. 2, 3rd Floor, Above Raymond Shop, Opposite City Power House, Hathi Bhata, Ajmer - 305001 (Rajasthan) Telephone: 0145-4058816	KFin Technologies Limited C/O Dani Complex, Behind Chandak Eye Hospital, Agra Gate Circle, P R Marg, Ajmer - 305001 (Rajasthan) Telephone: 0145-4058816	03-Nov-2025

All other terms and conditions of the Scheme Information Document(s) / Key Information Memorandum(s) / Statement of Additional Information will remain unchanged.
This addendum forms an integral part of the Scheme Information Document (SID) / Key Information Memorandum (KIM) / Statement of Additional Information (SAI) of the schemes of Sundaram Mutual Fund as amended from time to time.

For **Sundaram Asset Management Company Ltd**
R Ajith Kumar
Company Secretary & Compliance Officer

Place: Chennai
Date: November 03, 2025.

For more information please contact:
Sundaram Asset Management Company Ltd
(Investment Manager to Sundaram Mutual Fund)
CIN: U93090TN1996PLC034615

Corporate Office: 1st & 2nd Floor, Sundaram Towers, 46, Whites Road, Royapettah, Chennai-14.
Contact No. (India) 1860 425 7237, (NRI) +91 40 2345 2215
www.sundarammutual.com
Regd. Office: No. 21, Patullos Road, Chennai 600 002.

HY2-25-26-1-14(16x11)

Mutual Fund Investments are subject to market risks, read all scheme related documents carefully.

More Newspaper and Magazines Telegram Channel join Search https://t.me/Magazines_8890050582 (@Magazines_8890050582)

ભાસ્કર APPOINTMENT

ભાસ્કર CLASSIFIED

BhaskarAd.com
હવે Classified Ad ઓનલાઈન બુક કરો
Call: 9772019222

નોકરી વિષયક APPOINTMENT

કોલ સેન્ટર/ ટેલીકોલર

જોઈએ છે અનુભવી ફિમેલ ટેલી કોલર ફિક્સ પગાર બાપુનગર 9625647762

જોઈએ છે ઓફિસ માટે, ટેલી કોલર, ટેલી કોલિંગના અનુભવી, આકર્ષક પગાર, ઈન્કમટેક્ષ, આશ્રમ રોડ. 8980025103

કોમ્પ્યુટર COMPUTER

ડેટા એન્ટ્રી ઓપરેટર

→ We're hiring a Data Entry Operator for our night shift | Good English communication is mandatory. | Location : Shyamal | Shift: Night | Salary as per industry standards. Apply now - Call/WhatsApp (9898552173)

કમ્પ્યુટર હાર્ડવેર

જોઈએ છે ઓફિસ માટે, કોમ્પ્યુટર ઓપરેટર, 3 થી 5 વર્ષના અનુભવી, ઈન્કમટેક્ષ, આશ્રમ રોડ. 7575026312

શૈક્ષણિક EDUCATION

ટીચર /પ્રોફેસર

જોઈએ છે શિક્ષકો, આદર્શ વિદ્યાલય પ્રાથમિક શાળા, રામોલ, અમદાવાદ ગુજરાતી માધ્યમ, બપોર પાળી માટે, પી. ટી. સી, ગ્રેજ્યુએટ, બી. એડ. 9725539489

મેડીકલ MEDICAL

નર્સ

✓ જોઈએ છે ICU અનુભવી નર્સિંગ સ્ટાફ નાઈટ શિફ્ટ સોલા રોડ સંપર્ક 8160306124

સર્વિસીસ SERVICES

ડ્રાઇવર

જોઈએછે અનુભવી ડ્રાઈવરો કંપની માટે વેજલપુર, સેટેલાઇટ,એસજીહાઈવે, 7874506050/7573006050

ટેકિનકલ

જોઈએ છે સરસપુરમાં આવેલ પ્રાઈવેટ લિમિટેડ એન્જિનિયરિંગ યુનિટ માટે ફ્રેશ અથવા એક વર્ષના અનુભવી વેલ્ડર, ફીટર અને હેલ્પર 9824685411

સ્ટાફ STAFF

એકાઉન્ટ- ફાયનાન્સ

જોઈએ છે TALLY અને એકાઉન્ટના અનુભવી/ ફ્રેશર (MALE) ફુલ ટાઈમ, પાંચકૂવા કાપડ માર્કેટમાં- 7016668490 Salary- 10k to 15k

બ્યુટિશિયન

ફુલ ટાઈમ ફીમેલ એક્સપિરિયન્સ બ્યુટિશિયન જોઈએ છે ફીમેલ સલૂન માટે. થલતેજ. 8000817576

એચ.આર

→ We're hiring an HR Admin Executive to handle HR operations and admin tasks. Experience: Fresher to 2 years, Shift: Night Salary as per industry standards For Interview Contact: 9898552173

હોટેલ સ્ટાફ

જોઈએ છે ઈડર (હિમ્મતનગર)માં ગેસ્ટહાઉસ માટે ગુજરાતી ચા- નાસ્તો/ જમવાનું બનાવી શકે તેવા- કારીગર, (રહેવા -જમવા સાથે) 9426708527

ઓફિસ સ્ટાફ

Male સ્ટાફ હેલ્પર જોઈએ છે સારંગપુર અમદાવાદ m:- 9879997375

અમદાવાદ સરકારી વકીલ શ્રી ની ઓફિસ વર્ક માટે સ્ટાફ જોઈએ છે. લાયકાતઃ- લો ડિગ્રી અથવા ફ્રેશર સ્ટુડન્ટ. મો. 9978997499.

લેડીઝ જેન્ટ્સ ઓફિસ ક્લાર્ક પાર્ટ-ફુલ ટાઈમ જોઈએ છે 8401846491

જોઈએ છે મેલ અને ફિમેલ, હાઉસ કીપિંગ સ્ટાફ, લાઈફ લાઈન મલ્ટી સ્પેશિયાલિટી હોસ્પિટલ, શાયોના તિલક, ગોતા માટે- 8780281198

જોઈએ છે. અમદાવાદમાં ઈન્શ્યોરન્સ કંપનીમાં વિકાસ ડેવલપમેન્ટ (Development officer) લાઈફ/ જનરલ ઈન્સ્યોરન્સ, મ્યુચલ ફંડ જાણકાર 7069428548

ગુજરાત એરપોર્ટ માટે સીધી ભરતીની છોકરાઓ/- છોકરીઓ (અશિક્ષિત/- સ્નાતક) સુપરવાઈઝર, લોડર, (રહેઠાણ+ ખોરાક+ તબીબી +બોનસ) વાહન સુવિધા 9811713798

લિસ્ટિંગ-LISTING

પેસ્ટ કંટ્રોલ

અમદાવાદ : ભૂમિ પેસ્ટ કંટ્રોલ સર્વિસ, ઉધઈ ટ્રીટમેન્ટ તથા જનરલ પેસ્ટ કંટ્રોલ અમદાવાદ 9825734722

અમદાવાદ : વિશ્વકર્મા પેસ્ટકંટ્રોલ સર્વિસીસ SINCE: 1962, ISO Certified Co. (ગવર્મેન્ટ એપ્રુવ્ડ) રેસિડેન્શિયલ, કોમર્શિયલ, ઉધઈ, માકડ, ફોગીંગ ટ્રીટમેન્ટ, વંદા વાર્ષિક સર્વિસ 8000100102

લિસ્ટિંગની જાહેરાત આપવા સંપર્ક - 9998896911

રેસેપ્સનિસ્ટ

✓ જોઈએ છે અનુભવી લેડીઝ રિસેપ્શનિસ્ટ કોમ્પ્યુટરના જાણકાર હોસ્પિટલ માટે સોલારોડ સંપર્ક 8160306124

સિક્યુરિટી

સિક્યુરિટી ગાર્ડ જોઈએ છે. પગાર- 12000/-, નિકોલ માટે 9099058950

અન્ય

TELECOM 5G કંપનીમાં SMS SENDING JOB છોકરા- છોકરીયો, હાઉસવાઈફ, ઘરેથી કમાઓ (22500- 49500/) મહિના, (મોબાઈલ+ લેપટોપ મફત,) NAME+ ADDRESS QUALIFICATION/ WHATSAPP- 9288541108

Pencil Packing ઘરથી કામ મહિલા, પુરુષ 95000/- કમાઓ WhatsApp- 9068895900

પ્રોપર્ટી PROPERTY

આંબાવાડી AMBAWADI

વેચવાનું છે

2500 સ્ક્વેર ફૂટની અનફર્નિશ્ડ ઓફિસ પાંજરાપોળ, આંબાવાડીમાં વેચવાની છે. ઉત્તમ લોકેશન, કલિયર દસ્તાવેજો, તરત હસ્તાંતરણ શક્ય. બ્રોકર/ Owner આવકાર્ય. સંપર્ક: 9712653536

ભાસ્કર APPOINTMENT

દ્વારા મારી ઓફિસ માટે મળ્યા અનુભવી અને પ્રતિભાશાળી લોકો

દિવ્ય ભાસ્કર કલાસિફાઇડ માં જાહેરાતો બુક કરવાનું સૌથી સરળ માધ્યમ

BhaskarAd.com
બનાવો જાહેરાત બુકિંગ સરળ

• ઘર બેઠા એડ બુકિંગ
• સરળ ઓનલાઇન પેમેન્ટ

9772019222

હવે તમે કલાસિફાઇડ, લગ્નવિષયક, બેસણું અને જાહેર નોટીસની જાહેરાતો પણ ડાઇરેક્ટ બુક કરી શકો છો

નામ પરીવર્તન

Change Name Jahnabi baidya to jahnavi baidya. 205 Iskcon Temple, SG Highway, Ahmedabad.

નાની જાહેરાત મોટા ફાયદા

દિવ્ય ભાસ્કર
સાચી વાત, બેધડક

વાચકોને આ અખબારમાં પ્રસિદ્ધ કોઈપણ જાહેરાતના સંબંધમાં પૈસા મોકલવા, કોઈપણ ખર્ચ ઉઠાવવા અથવા કોઈપણ વાયદા દાવા પર અમલ કરતા પહેલા જરૂરી પૂછપરછ કરવા અને યોગ્ય તપાસ કરવાની સલાહ આપવામાં આવે છે. ડીબી કોર્પ લિમિટેડ જાહેરાતકર્તાઓના ઉત્પાદનો અને સેવાઓ માટે કરાયેલ દાવાની જવાબદારી લેતુ નથી. ડીબી કોર્પ લિમિટેડના પ્રિન્ટર, પ્રકાશક, સંપાદક અને માલિક, -જો જાહેરાત આપનાર આવા દાવાનું સન્નમાન નથી કરતા તો દિવ્ય ભાસ્કર પ્રકાશન સમૂહને કોઈપણ પરિણામ માટે જવાબદાર ગણી શકાશે નહીં.

Uttar Gujarat Vij Company Limited

UGVCL
CIN – U40102GJ2003SGC042906
Circle Office, Visnagar Road, Mehsana -384001
Toll free No.19121 OR 1800233155335 www.ugvcl.com

TENDER NOTICE – No: - MSNCO/136/2025.

Tender For Emergency Exit steel ladder, Parking shed for Hon'ble MD sir, CE sir, Renovation-Colour work of Adm.Block office Building & New Toilet block, underground work of laying 11KV XLPE cable, Erection, Maintenance and Dismantling work of Overhead HT/LT LINE, TC & HT/LT AB Cable For Circle Office Mehsana & Various Division Office Mehsana, Vijapur Under Circle Office Mehsana & Can Be Viewed On www.ugvcl.com, tender.guvnl.com & tender.nprocure.com.

Supdt.Engineer Circle Office, Mehsana

ओएनजीसी ONGC

ऑयल एण्ड नेचुरल गैस कॉरपोरेशन लिमिटेड — Oil and Natural Gas Corporation Limited

ONGC-MEHSANA ASSET
Palavasana – 384003, Gujarat | Website: www.ongcindia.com

EXPRESSION OF INTEREST (EOI)

ONGC, Mehsana Asset, intends to Owned / hire cost-effective Steam Injection services for Cyclic Steam Stimulation (CSS) operations. Accordingly, Mehsana Asset invites Expressions of Interest (EOI) from nationally / internationally reputed, technically competent, and financially sound business partners capable of providing cost-effective Steam Injection Facilities for CSS operations, along with trained and experienced manpower, to ensure safe, reliable, and efficient CSS operations in the wells of Mehsana Asset.

Interested bidders are requested to submit their response/proposal to the following email address: **feg_mhn@ongc.co.in**.

For further details, please visit **https://etenders.ongc.co.in.**

જાહેર નોટિસ

આથી જાહેર જનતાને જણાવવાનું કે જત રજી. ડીસ્ટ્રીક્ટ સબ ડીસ્ટ્રીક્ટ અમદાવાદના તાલુકા ઘાટલોડિયાના મોજે ગામ ઘાટલોડિયાની સીમના રે. સર્વે/ બ્લોક નં. ૪૭ ને ટી. પી. નં. ૧ માં આવરી લઈને ફાળવેલ એફ. પી. નં. ૮૦ ની બિનખેતીની જમીન ઉપર તરુણશક્તિ કો. ઓપ. હા. સો. લી. (રજી. નં ઘ-૩૧૬૮) નામની રહેણાંક સ્કીમ આવેલ છે સદર સ્કીમમાં આવેલ ટેના./પ્લોટ નં. ૫ (પાંચ) કે જેનું જમીનનું ક્ષેત્રફળ ૪૧૦ ચો.વાર છે તે મિલકત નટવરલાલ ગાંડાલાલ પટેલ એચ.યુ.એફ. ના કર્તા નટવરલાલ ગાંડાલાલ પટેલ નામે આવેલ છે. આમ, સદરહુ મિલકત તેમના સંપૂર્ણ, સ્વતંત્ર અને આગવી માલિકીનું અને કબજા ભોગવટાનું હોવાનું જણાવીને સદરહુ મિલકત અમારા અસીલ ને વેચાણ આપવાનું નક્કી કરેલ છે તથા અમારા અસીલે સદરહુ મિલકત અંગેના ઉપરોક્ત મિલકત માલીકના ટાઈટલ કલીયર અને માર્કેટેબલ હોવા બદલના અભિપ્રાય અંગેના પ્રમાણપત્રની અમારી પાસે માંગણી કરેલ છે અને અમારા અસીલે રજૂ કરેલ ઉપરોક્ત મિલકત માલીકનું સંમતિ પત્ર તેમજ અમારા અસીલની સૂચના અને સંમતિ અનુસાર આ જાહેર નોટિસ પ્રસિદ્ધ કરાવેલ છે. તો સદરહુ મિલકત ઉપર કે તેના કોઈ પણ ભાગ અંગે કોઈનો કોઈપણ પ્રકારનો વાંધો, તકરાર, દાવા-દુવી હોય કે લાગભાગ, હક્ક, હિસ્સો, હિત, બોજો, લિયન હોય કે સદરહુ મિલકત ઉપર કોઈના કોઈપણ પ્રકારના બાનાચિઠ્ઠી, બાનાખત કે અન્ય કોઈ ટ્રાન્સફર કરારના કે અન્ય કોઈ રીતે કોઈ હિત સંબંધથી પ્રાપ્ત થતાં હક્કો હોય તો તેઓએ આ જાહેર નોટિસ પ્રસિદ્ધ થયેથી દિન-૧૫ (પંદર) માં તે બદલના પુરાવા સહિત (પુરાવા વિનાનાં વાંધા ધ્યાન ઉપર લેવામાં આવશે નહીં) લેખિત જાણ પત્ર દ્વારા નીચેના સરનામે કરવી અને જો તેમ કરવામાં નહીં આવે તો સદરહુ મિલકત ઉપર કે તેના કોઈ પણ ભાગ અંગે કોઈનો કોઈપણ પ્રકારનો વાંધો, તકરાર, દાવા-દુવી કે લાગભાગ, હક્ક, હિસ્સો, હિત, બોજો, લિયન કે કોઈના કોઈપણ પ્રકારના બાનાચિઠ્ઠી. બાનાખત કે અન્ય કોઈ ટ્રાન્સફર કરારના કે અન્ય કોઈ રીતે કોઈ હિત સંબંધથી પ્રાપ્ત થતાં હક્કો નથી અને જો હોય તો તે જતાં (વેવ) કરેલ છે, તેમ સમજીને અમો સદરહુ મિલકત અંગેના ટાઈટલ કલીયરન્સના અભિપ્રાય અંગેનું પ્રમાણપત્ર આપીશું તથા અમારા અસીલ સદરહુ મિલકતના વેચાણની કાર્યવાહી પૂર્ણ કરશે અને ત્યારબાદ કોઈની કોઈપણ પ્રકારની તકરાર કે દાવા-દુવી ચાલશે નહીં. તેની નોંધ લેશો.

તા. ૦૨/૧૧/૨૦૨૫

હાર્દિકકુમાર સી. સોલંકી, એડવોકેટ
હાર્દિક સી. સોલંકી - એડવોકેટ & એસોસીએટ્સ

OFFICE:- 47, 4TH FLOOR, ANGEL ARCADE, OPP. KALUPUR BANK, SOLA ROAD, GHATLODIA, AHMEDABAD, GUJARAT - 380 061.
CONTACT:-+919033151669/+917211131022.

જાહેર નોટિસ

આથી જાહેર જનતાને જણાવવાનું કે, જત્ રજીસ્ટ્રેશન ડીસ્ટ્રીક્ટઃ અમદાવાદ અને સબ-ડીસ્ટ્રીકટઃ અમદાવાદને તાલુકા- વેજલપુરનાં મોજે. મકરબાની સીમનાં સર્વે નં. ૭૧૦/૨ કે જેનો ટાઉન પ્લાનીંગ સ્કીમ નં. ૫૧ માં સમાવેશ કરીને ફાળવેલ નાં ફાઈનલ પ્લોટ નં. ૧૧૮/૨ વાળી બીનખેતીની ઉપયોગવાળી સમગ્ર જમીન ઉપર આવેલ "INCEPTUM" એ નામની યોજમાં આવેલ બ્લોક-એ માં દુકાન નં. ૩ તથા ૪, ગ્રાઉન્ડ ફ્લોરવાળી મીલકત તે અન્ય તમામ પ્રકારનાં બોજા રહીત હોવાનું જણાવી સદર મીલકતો તે મુળમાલીકોએ અમારા અસીલને વેચાણ આપવાનું નક્કી કરેલ છે. તથા અમારા અસીલએ સદરહુ મીલકત અંગેનાં ઉપરોક્ત મીલકત માલીકીનાં ટાઈટલ ક્લીયર અને માર્કેટેબલ હોવાનાં અભિપ્રાય અંગેનાં પ્રમાણપત્રની અમારી પાસે માંગણી કરેલ છે. આથી અમારા અસીલની સુચનાં અને સંમતી અનુસાર આ જાહેર નોટિસ પ્રસિદ્ધ કરેલ છે.

સબબ સર્વે લાગતા વળગતાઓને જણાવવાનું કે સદર જમીન ઉપર કોઈનો કોઈપણ પ્રકારનો લાગ, ભાગ, હક્ક, હિસ્સો, હિત સંબંધ, બોજો, અલાખો આવેલ હોય તો નોટિસ પ્રસિદ્ધ થયેથી દિન-૭ (સાત) માં તમામ પુરાવાની પ્રમાણિત નકલ સહિત લેખિત જાણ રજી.એ.ડી. થી નીચેનાં સરનામે કરવી, જો મુદતમાં જાણ કરવામાં નહી આવે તો કોઈપણ ઈસમનો કોઈપણ પ્રકારનો હક્ક કે અધિકાર આવેલ નથી અને આવેલ હોય તો રાજીખુશીથી જતાં કરેલ છે તેમ સમજી મુદત વિતેથી અમારા અસીલને ટાઈટલ ક્લીયર સર્ટીફીકેટ આપવામાં આવશે. ત્યારબાદ, કોઈની કોઈપણ પ્રકારની તકરાર ચાલશે નહી જેની નોંધ લેવી.

તા. ૦૩-૧૧-૨૦૨૫
અમદાવાદ.

દેવાંશી એન. શાહ, એડવોકેટ
૯૦૭, ઈલાઈટ, સપથ હેક્ષાની સામે, ગુજરાત હાઈકોર્ટ નજીક, સોલાબ્રીજ પાસે, એસ.જી.હાઈવે, અમદાવાદ-૩૮૦૦૬૧
ફોન નં. ૦૭૯-૪૮૯૦૧૯૦૭

જાહેર નોટિસ

આથી જાહેર જનતાને જણાવવાનું કે, ડિસ્ટ્રીક્ટ મહેસાણા રજીસ્ટ્રેશન સબ-ડિસ્ટ્રીક્ટ તથા તાલુકા કડીનાં ગામ મોજે ઝાલોડાની સીમનાં સીટી સર્વે વોર્ડ- ઝાલોડા (બીનખેતી)નાં સીટી સર્વે નંબર- NA૧૦૧૬ (જુના સર્વે નંબર- ૭૪૨/૧૮) નાં ક્ષેત્રફળ- ૧૬૮૩૫ સમચોરસમીટર પૈકી ક્ષેત્રફળ- ૧૨૦૭૯ સમચોરસમીટર બહુહેતુક બીનખેતીની પરવાનગીવાળી જમીન, (૧) પટેલ હસમુખભાઈસોમાભાઈ, રહેવાસીઃ એફ-૫૦૨, વંદેમાતરમ પ્રાઈમ, ગોતા, અમદાવાદનાં તથા (૨) પટેલ કાન્તિભાઈ સોમાભાઈ, રહેવાસી : ૯/૧૭૧, પટેલવાસ, ચંદનપુરા, થોળ, કડી, મહેસાણાનાંએ તેઓની સંયુક્ત માલિકી અને પ્રત્યક્ષ કબજા ભોગવટાની તથા તમામ પ્રકારના બોજાઓથી મુક્ત આવેલ હોવાનું જણાવી અમારા અસીલને વેચાણ આપવાનું નક્કી કરી અમારી પાસે ઉપરોક્ત માલીકો પૈકી નંબર- ૧ નાંએ ઉપરોક્ત જમીનનાં ટાઈટલ કલીયરન્સ સર્ટિફિકેટની માંગણી કરેલ છે.

સબબ સર્વે શખ્સો, વ્યક્તિ, પેઢી, બેંક, નાણાંકીય સંસ્થા કે અન્ય કોઈપણ કે જેઓ વેચાણ, વારસો, ભેટ, લાયસન્સ, કબજો, ગીરો, લીયન, ચાર્જ, ભરણપોષાણ, ઈઝમેન્ટ, અદલાબદલો, ડેવલપર કે ફાઈનાન્સર તરીકે કે બાનાખતના કરાર, પાવર ઓફ એટર્ની, કબજા કરાર, સમજૂતી કરાર, હુકમનામું કે અન્ય કોઈ લખાણ હેઠળ કે કોર્ટ કાર્યવાહી હેઠળ કે કુટુંબના સભ્ય કે વારસદાર તરીકે કે બીજી કોઈપણ રીતે ઉપરોકત જમીન પર હક્ક, દાવો કે અલાખો ધરાવતા હોય તેમણે તેની લેખિત જાણ પુરાવાની સર્ટીફાઈડ નકલ સાથે આ નોટિસ પ્રસિધ્ધ થયેથી દિન-૭ (સાત)ની અંદર નીચેના સરનામે રજી. એ.ડી.થી કરવી. જો તેમ કરવામાં નહીં આવે તો ઉપરોક્ત જમીનમાં કોઈનો કોઈપણ પ્રકારનો લાગભાગ, હક્ક, હિસ્સો પોષાતો નથી અને પોષાતો હોય તો તે જતો યાને કે વેઈવ (WAIVE) કરેલ છે તેમ સમજી મુદ્દત વિત્યે ઉપરોક્ત જમીનનું ટાઈટલ કલીયરન્સ સર્ટિફીકેટ ઈશ્યુ કરવામાં આવશે તેમજ અમારા અસીલ વેચાણ દસ્તાવેજને લગતી કાર્યવાહી પૂર્ણ કરશે અને ત્યારબાદ કોઈની કોઈપણ પ્રકારની તકરાર ચાલશે નહીં જેની આથી નોંધ લેવી.

તારીખ: ૦૩/૧૧/૨૦૨૫,
ફાઈલ નંબર- ૨૩૮૭૨

B R PATEL & Co.
Advocates, Solicitors & Corporate Attorney's
15, Dolly Apartment, Ambawadi Circle, Ahmedabad-380006.
Phone : 26466400, 26466401

જાહેર નોટિસ

જત ડીસ્ટ્રીક્ટ ખેડાના સબ-ડીસ્ટ્રીક્ટ મહુધા તાલુકાના મોજે ગામ-વાસણાની સીમના ખાતા નં.૬૧૦ ના રેવન્યુ બ્લોક/સર્વે નં.૩૫૩ ની હે.આરે.ચો.મી ૨-૫૧-૭૧ આકાર રૂા.૧૯.૦૦ પૈસાવાળી જુની શરતની ખેતીની જમીન પૈકી હે.આરે.ચો.મી ૦૦-૩૮-૦૦ વાળી જમીનના માલિક અને કબજેદાર (૧) મંગુબેન બાબરભાઈ સોઢાની વિધવા, (૨) પ્રવિણભાઈ બાબરભાઈ સોઢા (૩) દક્ષાબેન બાબરભાઈ સોઢા, તમામ રહે. મુ.વાસણા, તા. મહુધા, જી.ખેડાનાઓની હિસ્સાની કુલ સ્વતંત માલિકી અને સહપ્રત્યક્ષ કબજા ભોગવટાની તેમજ તમામ પ્રકારના બોજાઓથી મુક્ત આવેલી હોવાનું જણાવી અમારી પાસે ટાઈટલ કલીયરન્સ સર્ટીફીકેટની માંગણી કરેલ છે.

તો સદર જમીન ઉપર જે કોઈ શખ્સ, સંસ્થા કે બેંકનો કે કોઈનો બાનાખતનો કે કોઈનો કોઈપણ પ્રકારનો લાગ-ભાગ, હકક, હીત હિસ્સો દર દાવો અલાખો બોજો લીયન ચાર્જ વારસાઈ હકક પોષાતો હોય તો તેઓએ આ નોટિસ પ્રસિધ્ધ થયેથી દિન-૭માં અમોને તે બદલના પુરાવા સહિત લેખિત રજી.એ.ડી.થી જાણ નીચેના સરનામે કરવી. જો તેમ કરવામાં નહી આવે તો સદરહું જમીનો ઉપર કોઈ શખ્સ, સંસ્થા કે બેંકનો કે કોઈનો બાનાખતનો કે કોઈનો કોઈપણ પ્રકારનો લાગભાગ, હકક હીત હિસ્સો દર દાવો અલાખો બોજો લીયન ચાર્જ વારસાઈ હકક પોષાતો નથી અને હોય તો તે જતા (વેવ) કરેલ છે તેમ માની સદરહું જમીનોનું ટાઈટલ કલીયરન્સ સર્ટીફીકેટ આપવામાં આવશે ત્યારબાદ કોઈની કોઈપણ પ્રકારની તકરાર ચાલશે નહી અને કરશે તો તે રદબાતલ ગણાશે તેની નોંધ લેવી.

તા.૦૨/૧૧/૨૦૨૫
મારી મારફતે.

અહેમદખાન એ. પઠાણ, (એડવોકેટ)
મોહસીન એ. પઠાણ, (એડવોકેટ)
ઓફિસ-ઈ-૧૧૮-૧૧૯, વાત્સલ્ય કોમ્પ્લેક્ષ-૧,નવી સીવીલ કોર્ટની સામે, મુ.તા.મહેમદાવાદ, જી.ખેડા.
મો નં.૯૭૧૪૧૩૯૭૯૭

જાહેર નોટિસ

આથી જાહેર જનતાને જણાવવાનું કે, જત્ રજીસ્ટ્રેશન ડીસ્ટ્રીક્ટઃ અમદાવાદ અને સબ-ડીસ્ટ્રીકટઃ અમદાવાદ-૮ (સોલા) અને તાલુકા- ઘાટલોડીયાનાં મોજે. ગોતાની સીમનાં એકત્રીત સર્વે નં. ૩૯૯/૧ (જુનો સર્વે નં. ૩૯૯/૧, ૩૯૯/૨) જમીન કે જેનો ટાઉન પ્લાનીંગ સ્કીમ નં. ૩૦ માં સમાવેશ કરીને ફાળવેલ નાં ફાઈનલ પ્લોટ નં. ૮૦ વાળી બીનખેતીની ઉપયોગવાળી સમગ્ર જમીન ઉપર આવેલ "SILVER RADIANCE 4" એ નામની યોજમાં આવેલ દુકાન નં. ૧૦૧૨, ૧૦૧૩, ૧૦૧૪ વાળી મીલકત તે અન્ય તમામ પ્રકારનાં બોજા રહીત હોવાનું જણાવી સદર મીલકતો તે મુળમાલીકોએ અમારા અસીલને વેચાણ આપવાનું નક્કી કરેલ છે. તથા અમારા અસીલએ સદરહુ મીલકત અંગેનાં ઉપરોક્ત મીલકત માલીકીનાં ટાઈટલ ક્લીયર અને માર્કેટેબલ હોવાનાં અભિપ્રાય અંગેનાં પ્રમાણપત્રની અમારી પાસે માંગણી કરેલ છે. આથી અમારા અસીલની સુચનાં અને સંમતી અનુસાર આ જાહેર નોટિસ પ્રસિદ્ધ કરેલ છે.

સબબ સર્વે લાગતા વળગતાઓને જણાવવાનું કે સદર જમીન ઉપર કોઈનો કોઈપણ પ્રકારનો લાગ, ભાગ, હક્ક, હિસ્સો, હિત સંબંધ, બોજો, અલાખો આવેલ હોય તો નોટિસ પ્રસિદ્ધ થયેથી દિન-૭ (સાત) માં તમામ પુરાવાની પ્રમાણિત નકલ સહિત લેખિત જાણ રજી.એ.ડી. થી નીચેનાં સરનામે કરવી, જો મુદતમાં જાણ કરવામાં નહી આવે તો કોઈપણ ઈસમનો કોઈપણ પ્રકારનો હક્ક કે અધિકાર આવેલ નથી અને આવેલ હોય તો રાજીખુશીથી જતાં કરેલ છે તેમ સમજી મુદત વિતેથી અમારા અસીલને ટાઈટલ ક્લીયર સર્ટીફીકેટ આપવામાં આવશે. ત્યારબાદ, કોઈની કોઈપણ પ્રકારની તકરાર ચાલશે નહી જેની નોંધ લેવી.

તા. ૦૩-૧૧-૨૦૨૫
અમદાવાદ.

દેવાંશી એન. શાહ, એડવોકેટ
૯૦૭, ઈલાઈટ, સપથ હેક્ષાની સામે, ગુજરાત હાઈકોર્ટ નજીક, સોલાબ્રીજ પાસે, એસ.જી.હાઈવે, અમદાવાદ-૩૮૦૦૬૧
ફોન નં. ૦૭૯-૪૮૯૦૧૯૦૭

જાહેર ચેતવણી

આથી અમો એડવોકેટ આર. એસ. મુન્શી તે અમારા અસીલો (૧) માર્ટીન સોલોમન ક્રિસ્ટી, (૨) હાદેશ માર્ટીન ક્રિસ્ટી, (૩) અર્પણ માર્ટીન ક્રિસ્ટી તમામ રહેવાસી ખ્રિસ્તી સેવા સદન, ગુજરાત કોલેજ પાસે, એલીસબ્રીજ, અમદાવાદ નાંની સુચનાથી આ જાહેર ચેતવણી આપી જણાવવાનું કે, અમારા અસીલ નં.૧ ની બહેન તથા ૨,૩ ની ફોઈ હિલેરી નરેન્દ્ર ભટ્ટ,રહેવાસીઃ મકાન નં. ૫૩, ઉપાસના કો.ઓ.હા.સો.લી. ઘોડાસર, અમદાવાદના તા.૧૬-૯-૨૦૨૫ નારોજ અવસાન પામેલા છે. તેઓએ તા.૧૯-૪-૨૦૨૩ નારોજ દિવ્ય ભાસ્કર ન્યુઝ પેપરમાં તેમના વકીલશ્રી મારફતે જાહેર ચેતવણી છપાવેલ. જેનો અમારા અસીલ નં. ૨,૩ એ તા.૧૬-૩-૨૦૨૪ નારોજ દિવ્ય ભાસ્કર ન્યુઝ પેપરમાં જાહેર ચેતવણીનો જવાબ તથા જાહેર ચેતવણી અમો એડવોકેટ આર. એસ. મુન્શી મારફતે છપાવેલ. તે મુજબ અમારા અસીલ નં.૧ ની બહેન અને ૨,૩ ની ફોઈનું મકાન ઉપર જણાવેલ સરનામે આવેલ છે તે મકાન અંગે તા.૧૩-૪-૨૦૨૩ નારોજ એક કહેવાતુ વીલ યાને વસીયતનામુ કૈલાસબેન બુધાલાલ પટેલને કરી આપેલ છે. અમારા અસીલોએ ક્યારેય આ કૈલાસબેનને જોયા નથી કે ઓળખતા નથી. તેથી અમારા અસીલોને શંકા છે કે આ કૈલાસબેન બુધાલાલ પટેલે ખોટુ અને બનાવટી વીલ બનાવી લીધેલ છે. તેથી જાહેર જનતાને તથા લાગતા વળગતાઓને આ જાહેર ચેતવણી આપી જણાવવાનું કે, સદરહુ જણાવેલ મકાન અંગે કૈલાસબેન બુધાલાલ પટેલ કોઈપણ જાતના લખાણ, દસ્તાવેજ કે ગીરો મુકે કે તારણમાં મુકે તો તે અંગે અમારા અસીલો કોઈપણ રીતે જવાબદાર થશે નહીં કે તેમની લીગલ જવાબદારી રહેશે નહીં તથા તેઓને સરકારશ્રી તરફથી મળતુ પેન્શન તેમના મૃત્યુ પછી પણ જો કોઈપણ વ્યક્તિ તેમના વતી લેશે કે સ્વીકારશે તે અંગે પણ અમારા અસીલોની કોઈ કાયદેસરની જવાબદારી રહેશે નહીં તેની જાહેર જનતાએ તથા લાગતા વળગતા તમામ ઈસમોએ નોંધ લેવી.

તા.૦૨-૧૧-૨૦૨૫
અમારી સુચનાથીઃ
(૧) માર્ટીન સોલોમન ક્રિસ્ટી
(૨) હાદેશ માર્ટીન ક્રિસ્ટી
(૩) અર્પણ માર્ટીન ક્રિસ્ટી
મારી મારફતઃ-

આર. એસ. મુન્શી
બી.કોમ. એલએલબી. એડવોકેટ
રે.૪, શામીયાના સોસાયટી, જયશ્રી સોસાયટીની સામે, જુહાપુરા, અમદાવાદ ૩૮૦૦૫૫
(મો.) ૮૧૬૦૦૯૩૩૬૪

GUJARAT METRO RAIL CORPORATION (GMRC) LIMITED

(SPV of Govt. of India and Govt. of Gujarat)
Block No.1, First Floor, Karmayogi Bhavan, Sector 10/A, Gandhinagar: 382010, Gujarat. (CIN): U60200GJ2010SGC059407
આપણી મેટ્રો

TENDER NOTIFICATION No: GMRC/DDC/ELEV-VDCT+STNS & DEPOT/PH-2 (A) & 2 (B)/2025
Dated : 03.11.2025

E-Tenders are invited from reputed and experienced consultant for the following tender:

Tender Name	Tender Fees
Detailed Design Consultancy Services for (i) Metro Corridor from Koteshwar Road Metro Station (Excluding) to SVP Airport Dead End, Elevated Viaduct, Elevated Station (4 Stations) Including Viaduct Portion within the Stations and Transition Spans on Either Side of the Stations (Phase-2A) (ii) Extension of Metro Corridor Inside Gift City from Gift City Metro Station Dead End, Elevated Viaduct, Elevated Station (3 Stations) Including Viaduct Portion within the Stations and Transition Spans on Either Side of the Stations (Phase-2B) in Connection with Ahmedabad Metro Rail Project, Phase - 2	INR 25,000/-

Interested bidders are requested to visit **https://tender.nprocure.com** for eligibility criteria, applying/ downloading the tender document. **Last date and time for Bid Submissions is 15:00 Hrs on 27.11.2025**

Any alterations in Eligibility Criteria and terms of the Tender Document, or any amendment to the Tender Document, etc, will be uploaded on **https://tender.nprocure.com** and GMRC's Website **www.gujaratmetrorail.com** without any obligation or press notification or other proclamation.

Sd/-
Director (P&P),
GMRC, Gandhinagar

torrent POWER — ટોરેન્ટ પાવર લિમિટેડ નોટીસ

ગ્રાહકોને ગુણવત્તાભર્યો વીજપુરવઠો સતત મળતો રહે તે માટે નેટવર્ક મેઈન્ટેનન્સનું આયોજન કરેલ છે. નીચે દર્શાવેલ સબસ્ટેશનો માંથી વીજ પૂરવઠો મેળવતા ગ્રાહકોનો સવારના ૮:૦૦ થી બપોરના ૨:૦૦ કલાક દરમ્યાન આશરે ત્રણ કલાક માટે વીજ પૂરવઠો બંધ થશે. આપની પ્રવૃત્તિઓનું આયોજન તે મુજબ કરવા વિનંતી. અનુસૂચિત સમય પહેલા વીજ પુરવઠો પુનઃ કાર્યરત કરવા માટે અમે અમારા શ્રેષ્ઠ પ્રયાસો કરીશું.

તા.૦૫/૧૧/૨૦૨૫, બુધવાર (૧) દિવ્યભુમિ એવન્યુ (GR-II)-TR-૧ - બાલવાટિકા થી એલ.જી. હોસ્પિટલ રોડ (૨) લેઈક વ્યુ એપાર્ટ.-TR, અશ્વમેઘ પર્લ-SS-TR-૧, શિવાલીક-૭ (PACKAGE)-CSS - કાંકરીયા રામબાગ રોડ, મણિનગર (૩) વિવેક આઈસ-TR - ઈસનપુર હાઈવે (૪) અભય ટેક્ષટાઈલ-TR - નારોલ ગામ (૫) ક્રિષ્ણા ગોકુલ-SS - વાડજ (૬) સેક્ટર-૨૯ (ઘ-૬)-TR - સેક્ટર-૨૯ ગાંધીનગર (૭) અલ્પાઈન હાઈટ્સ-TR-૧ - આશ્રમ રોડ (૮) રીટ્રીટ ટાવર-TR, પ્રસિધ્ધિ એપાર્ટ.-TR, સૃષ્ટિ બંગલો-TR - શ્યામલ સોસા. (૯) સન ફાર્મા-TR-૧, સુકૃતિ ફ્લેટ (માણેક બાગ)-TR, માણેક બાગ (સોસા.)-TR - માણેક બાગ (૧૦) સ્કાય લોન-TR - ગુલબાઈ ટેકરા (૧૧) EWS મન મોહન પાર્ક-૨-SS-TR-૧ - ઓઢવ નિકોલ રોડ (૧૨) નવલ કેમ-CSS-TR-૧, એ.એલ. ડાય કાસ્ટ-TR - જીઆઈડીસી ઓઢવ (૧૩) પ્લોટ નં.૭૬-TR, યુએનઆઈ (યુનિ)-TR - અંબિકાનગર ઓઢવ.

તા.૦૬/૧૧/૨૦૨૫, ગુરુવાર (૧) સેક્ટર-૨૨ (ચ-૬ કોર્નર)-TR - સેક્ટર-૨૨ ગાંધીનગર (૨) સન રીયલ હોમ્સ-TR - ન્યુ રાણીપ (૩) કલ્પતરૂ ફ્લેટ-TR - વાડજ (૪) એએમસી સાઉથ ઝોન ઓફીસ-TR - કાંકરીયા રામબાગ રોડ મણિનગર (૫) મણિનગર SW.HS-CSS-૧-TR-૧ - સ્ટેશન રોડ મણિનગર (૬) શ્યામ સાઈ-૨ ઈસનપુર-TR-૧ - ભાડવાતનગર ઘોડાસર (૭) શ્રીધર એપાર્ટમેન્ટ-SS - ભૈરવનાથ રોડ મણિનગર (૮) એએમસી વોટર પંપીંગ (સુરેલીયા એસ્ટેટ)-HT - સુરેલીયા રોડ (૯) ગોપાલ પેલેસ-૨-TR, આર્યાવ્રત સ્કાઈઝ-TR-૧, ગોપાલ પેલેસ (પેકેજ)-TR - નહેરૂનગર (૧૦) વિમા નગર-TR, પોપ્યુલર પ્લાઝા-TR, પોપ્યુલર સેન્ટર (સોમેશ્વર)-TR - શિવરંજની (૧૧) મોન્ડીલ હાઈટ્સ-TR-૧ - ઈસકોન થી સરખેજ હાઈવે (૧૨) બ્રહ્માણીનગર-PMT-TR-૧, મારૂતિ સૃષ્ટિ-TR-૧, એડજસ્ટ એન્જીનિયર્સ-TR, જી-વોર્ડ બોર-TR - કુબેરનગર (૧૩) પાર્શ્વનાથ ટાઉનશીપ નં.૧-TR - નવા નરોડા.

અસુવિધા બદલ દિલગીર છીએ

વીજ કનેકશનની જાણકારી, ઓનલાઈન બિલ ચૂકવણી અને અન્ય સુવિધાઓ
Mobile APP | connect.torrentpower.com, connect.ahd@torrentpower.com | 6655 1912, 2255 1912

ફોર્મ A

સાર્વજનિક જાહેરાત

ઇન્સોલ્વન્સી અને બેન્કરપ્ટસી બોર્ડ ઓફ ઇન્ડિયા (કોર્પોરેટ વ્યક્તિઓ માટે ઇન્સોલ્વન્સી રીઝોલ્યુશન પ્રક્રિયા) રેગ્યુલેશન ૨૦૧૬ ના નિયમન ૬ હેઠળ

દેવાશ્રય પેપર્સ (ઈન્ડિયા) એલએલપીના લેણદારોનું ધ્યાન દોરવા માટે

	સંબંધિત વિગતો	
1	કોર્પોરેટ દેવાદારનું નામ	**દેવાશ્રય પેપર્સ (ઈન્ડિયા) એલએલપી**
2	કોર્પોરેટ દેવાદારના ઇન્કોર્પોરેશનની તારીખ	**૨૪ સપ્ટેમ્બર, ૨૦૧૮**
3	અધિકારી જે હેઠળ કોર્પોરેટ દેવાદાર નોંધાયેલ/ ઇન્કોર્પોરેટ હોય તે	કંપનીઝના રજિસ્ટ્રાર - અમદાવાદ
4	કોર્પોરેટ દેવાદારનો કોર્પોરેટ ઓળખ નં	**AAN-3319**
5	કોર્પોરેટ દેવાદારની રજિસ્ટર્ડ ઓફિસ અને મુખ્ય ઓફિસ (જો કોઇ હોય તો) નું સરનામું	**રજિસ્ટર્ડ ઓફિસ :** સર્વે નં. ૧૧૦૬, મકવા વિજયપુરા, એક્સપ્રેસ હાઇવે પાસે, ગામ મકવા, તાલુકા મહેમદાવાદ, ખેડા ગુજરાત - ૩૮૭૪૧૧
6	કોર્પોરેટ દેવાદારની નાદારીના આરંભની તારીખ	**૩૦.૧૦.૨૦૨૫**
7	નાદારી રીઝોલ્યુશન પ્રક્રિયાની સમાપ્તિની અંદાજિત તારીખ	**૨૮.૦૪.૨૦૨૬**
8	ઈંતરિમ રીઝોલ્યુશન પ્રોફેશનલ તરીકે કામ કરતા ઇન્સોલ્વન્સી વ્યવસાયીકનું નામ અને રજીસ્ટ્રેશન નંબર	**વિનોદ તારાચંદ અગ્રવાલ, રજી. નં.:** **IBBI/IPA-001/IP-P00641/2017-2018/11090**
9	ઈંતરિમ રીઝોલ્યુશન પ્રોફેશનલ નું બોર્ડ સાથે નોંધાયેલું સરનામું અને ઇ-મેઇલ	ઓફિસ નં. ૨૦૪, વોલ સ્ટ્રીટ-૧, ગુજરાત કોલેજ પાસે, એલીસબ્રીજ, અમદાવાદ-૩૮૦૦૦૬, ગુજરાત, ભારત ca.vinod@gmail.com
10	ઈંતરિમ રીઝોલ્યુશન પ્રોફેશનલ સાથે કરવાના પત્રવ્યવહાર માટેનું સરનામું અને ઇ-મેઇલ	ઓફિસ નં. ૨૦૪, વોલ સ્ટ્રીટ-૧, ગુજરાત કોલેજ પાસે, એલીસબ્રીજ, અમદાવાદ-૩૮૦૦૦૬, ગુજરાત, ભારત cirp.devashraypapers@gmail.com
11	દાવાના સબમિશન માટેની છેલ્લી તારીખ	**૧૩.૧૧.૨૦૨૫**
12	ઈંતરિમ રીઝોલ્યુશન પ્રોફેશનલ દ્વારા જણાવાયેલ સેક્શન ૨૧ના સબ-સેક્શન (6A) ના ક્લોઝ-(b) હેઠળના લેણદારો જો કોઇ હોય તો તેમની શ્રેણી	લાગુ પડતું નથી
13	લેણદારોની શ્રેણીના અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરે એવા ઇન્સોલ્વન્સી વેપારીઓના નામ (દરેક શ્રેણી માટે ત્રણ નામ)	લાગુ પડતું નથી
14	(a) સંબંધિત ફોર્મ્સ અને (b) અધિકૃત પ્રતિનિધિ ઉપલબ્ધ હોય તો તેની વિગતો	(a) વેબલિંક: www.ibbi.gov.in/home/downloads પ્રત્યક્ષ સરનામું : લાગુ પડતું નથી

આ સાથે નોટિસ આપવામાં આવે છે કે નેશનલ કંપની લો ટ્રિબ્યુનલ એ **દેવાશ્રય પેપર્સ (ઈન્ડિયા) એલએલપી** ની કોર્પોરેટ ઇન્સોલ્વન્સી રીઝોલ્યુશન પ્રક્રિયાના આરંભનો આદેશ **૩૦.૧૦.૨૦૨૫** ના રોજ આપેલ છે.

આથી **દેવાશ્રય પેપર્સ (ઈન્ડિયા) એલએલપી** ના લેણદારોને તેમના દાવા પુરાવા સાથે **૧૩.૧૧.૨૦૨૫** ના રોજ અથવા તેના પહેલાં ઈંતરિમ રીઝોલ્યુશન પ્રોફેશનલને એન્ટ્રી નં. ૧૦ માં જણાવેલ સરનામા પર રજૂઆત કરવા જણાવવામાં આવે છે.

નાણાંકીય લેણદારો તેમના દાવા પુરાવા સાથે માત્ર ઇલેક્ટ્રોનિક માધ્યમ દ્વારા રજૂઆત કરી શકશે. અન્ય તમામ લેણદારો તેમના દાવા પુરાવા સાથે વ્યક્તિગત રીતે, પોસ્ટ દ્વારા અથવા ઇલેક્ટ્રોનિક માધ્યમ દ્વારા રજૂઆત કરી શકે છે.

એન્ટ્રી નં. ૧૨ની સામે દર્શાવ્યા મુજબની શ્રેણીથી સંબંધિત નાણાંકીય લેણદારોએ ફોર્મ સી.એ.માં અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરવા એન્ટ્રી નં. ૧૩ ની સામેની યાદીમાંના ત્રણ ઇન્સોલ્વન્સી પ્રોફેશનલ્સમાંથી (સ્પેશીફાઇ કલાસ) અધિકૃત પ્રતિનિધિની પસંદગી દર્શાવવાની રહેશે.

દાવાના ખોટા અથવા ગેરમાર્ગે દોરનારા પુરાવાની રજૂઆત કરનારે પેનલ્ટી ભરવી પડશે.

આઈઆરપીનું નામ : વિનોદ તારાચંદ અગ્રવાલ
IBBI Reg. No.: IBBI/IPA-001/IP-P00641/2017-18/11090
AFA Validity: 31.12.2025

તારીખ : ૩ નવેમ્બર, ૨૦૨૫
સ્થળ : અમદાવાદ

જાહેર નોટિસ

આથી જાહેર જનતાને જણાવવાનું કે, ડિસ્ટ્રીક્ટ અમદાવાદ રજીસ્ટ્રેશન સબ-ડિસ્ટ્રીક્ટ અમદાવાદ- ૯ (બોપલ)નાં તાલુકા ઘાટલોડીયાનાં ગામ મોજે થલતેજની સીમનાં સર્વે નંબર- ૫૨૫/૩ નાં ક્ષેત્રફળ- ૬૭૭૯ સમચોરસમીટર જમીન તથા સર્વે નંબર- ૫૩૪ નાં ક્ષેત્રફળ- ૭૯૯૩ સમચોરસમીટર જમીન તથા સર્વે નંબર- ૫૩૫ નાં ક્ષેત્રફળ- ૫૮૬૮ સમચોરસમીટર જમીનનો સમાવેશ ટી.પી.સ્કીમ નંબર- ૩૭ (થલતેજ)માં થતા તેને ફાઈનલ પ્લોટ નંબર- ૧૩૫/૧ ક્ષેત્રફળ- ૧૧૩૩૬ સમચોરસમીટર તથા ફાઈનલ પ્લોટ નંબર- ૧૩૫/૨ ક્ષેત્રફળ- ૧૪૧૮ સમચોરસમીટર જમીન આપવામાં આવેલ છે તે બીનખેતીની પરવાનગીવાળી જમીન પૈકી ફાઈનલ પ્લોટ નંબર- ૧૩૫/૧ નાં ક્ષેત્રફળ- ૧૧૩૩૬ સમચોરસમીટર પૈકી સબપ્લોટ નંબર- ૦૧/બી નાં ક્ષેત્રફળ- ૩૧૭૬.૯૯ સમચોરસમીટર બીનખેતીની જમીન, (૧) વસુબેન જયંતિભાઈ મોતીભાઈની વિધવા, રહેવાસીઃ ૧૧૯/૨૨૦, બ્રાહ્મણવાસ, થલતેજ, અમદાવાદનાં, (૨) ગીતાબેન જયંતિભાઈ મોતીભાઈની દિકરી, રહેવાસી : ઈ/૧૨, નવરત્ન એવન્યુ, સોલા રોડ, અમદાવાદનાં, (૩) હીરાબેન બુધાભાઈ, રહેવાસીઃ ૧૧૯/૨૨૦, બ્રાહ્મણવાસ, થલતેજ, અમદાવાદનાં, (૪) ઈન્દુબેન બુધાભાઈ, રહેવાસીઃ જે/૨૦૪, વિશ્વાસ સીટી-૨, ચાણક્યપુરી, અમદાવાદનાં, (૫) મીનાબેન બુધાભાઈ, રહેવાસીઃ સી/ ૩૦૩, શીવમગ્રેસ, ઘાટલોડીયા, અમદાવાદનાં, (૬) ઈલાબેન બુધાભાઈ, રહેવાસીઃ ૧૫/૧૬૯, શિવશક્તિ એપાર્ટમેન્ટ, અખબારનગર, અમદાવાદનાં, (૭) જીગીષાબેન બુધાભાઈ, રહેવાસીઃ ઘંટીવાળો વાસ, મુમતપુરા ગામ, અમદાવાદનાં, (૮) શીતલબેન બુધાભાઈ, રહેવાસી : જી/૨, શાંતારામ કોમ્પ્લેક્ષ, નિર્ણયનગર, અમદાવાદનાં તથા (૯) આશાબેન બુધાભાઈ, રહેવાસી : ૧૧૯, હીરાબાગ સોસાયટી વિભાગ-૨, ઘાટલોડીયા, અમદાવાદનાંએ તેઓની સંયુક્ત માલિકી અને પ્રત્યક્ષ કબજા ભોગવટાની તેમજ તમામ પ્રકારનાં બોજાઓથી મુક્ત આવેલ હોવાનું જણાવી અમારા અસીલને વેચાણ આપવાનું નક્કી કરી અમારી પાસે ઉપરોક્ત જમીનનાં ટાઈટલ કલીયરન્સ સર્ટિફિકેટની માંગણી કરેલ છે.

સબબ સર્વે શખ્સો, વ્યક્તિ, પેઢી, બેંક, નાણાંકીય સંસ્થા કે અન્ય કોઈપણ કે જેઓ વેચાણ, વારસો, ભેટ, લાયસન્સ, કબજો, ગીરો, લીયન, ચાર્જ, ભરણપોષાણ, ઈઝમેન્ટ, અદલાબદલો, ડેવલપર કે ફાઈનાન્સર તરીકે કે બાનાખતના કરાર, પાવર ઓફ એટર્ની, કબજા કરાર, સમજૂતી કરાર, હુકમનામું કે અન્ય કોઈ લખાણ હેઠળ કે કોર્ટ કાર્યવાહી હેઠળ કે કુટુંબના સભ્ય કે વારસદાર તરીકે કે બીજી કોઈપણ રીતે ઉપરોકત જમીન પર હક્ક, દાવો કે અલાખો ધરાવતા હોય તેમણે તેની લેખિત જાણ પુરાવાની સર્ટીફાઈડ નકલ સાથે આ નોટિસ પ્રસિધ્ધ થયેથી દિન-૭ (સાત)ની અંદર નીચેના સરનામે રજી. એ.ડી.થી કરવી. જો તેમ કરવામાં નહીં આવે તો ઉપરોક્ત જમીનમાં કોઈનો કોઈપણ પ્રકારનો લાગભાગ, હક્ક, હિસ્સો પોષાતો નથી અને પોષાતો હોય તો તે જતો યાને કે વેઈવ (WAIVE) કરેલ છે તેમ સમજી મુદ્દત વિત્યે ઉપરોક્ત જમીનનું ટાઈટલ કલીયરન્સ સર્ટિફીકેટ ઈશ્યુ કરવામાં આવશે તેમજ અમારા અસીલ વેચાણ દસ્તાવેજને લગતી કાર્યવાહી પૂર્ણ કરશે અને ત્યારબાદ કોઈની કોઈપણ પ્રકારની તકરાર ચાલશે નહીં જેની આથી નોંધ લેવી.

તારીખ: ૦૩/૧૧/૨૦૨૫,
ફાઈલ નંબર- ૨૩૮૭૨

B R PATEL & Co.
Advocates, Solicitors & Corporate Attorney's
15, Dolly Apartment, Ambawadi Circle, Ahmedabad-380006.
Phone : 26466400, 26466401